

HARYANA VIDHAN SABHA

COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

(2014-2015)

(FIFTH REPORT)

REPORT

ON

THE AUDIT AND INSPECTION NOTE ON THE ACCOUNTS OF PANCHAYAT SAMITI, MORNI (DISTT PANCHKULA) FOR THE PERIOD FROM APRIL, 2005 TO MARCH, 2012, AUDITED BY THE DIRECTOR, LOCAL AUDIT, HARYANA



(Presented to the House on

March, 2015)

HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2015

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COMPOSITION OF THE COMMITTEE ON LOCAL BODIES AND **PANCHAYATI RAJ INSTITUTIONS** (2014 15 upto 27th OCTOBER, 2014)

CHAIRPERSON

1	Shri Anand Kaushik M L A	Chairperson
MEM	BERS	•
2	Shri Anand Singh Dangi M L A	Member
3	Shri Ashok Kumar Arora M L A	Member
4	Shri Krishan Lal Panwar M L A	Member
*5	Shri Krishan Pal Gurjar M L A	Member
6	Shri Jagbir Singh Malik M L A	Member
7	Shri Dharam Singh M L A	Member
8	Shri Jai Tirath MLA	Member
9	Shri Parminder Singh Dhull M L A	Member

^{*} Shri Krishan Pal Gurjar MLA resigned from the Membership of the Committee w e f 22nd May 2014 and his resignation has been accepted by the Hon ble Speaker on 22nd May 2014

(2014 15 from 25th November, 2014)

CHAIRPERSON

1	Shri Gian Chand Gupta M L A	Chairperson
MEM	BERS	·
2	Shri Bhupinder Singh Hooda M L A	Member
3	Shri Jai Parkash M L A	Member
4	Shri Jai Tirath M L A	Member
5	Shri Subhash Sudha M L A	Member
6	Shri Manish Kumar Grover M L A	Member
7	Shri Makhan Lal Singla M L A	Member
8	Shri Aseem Goel M L A	Member
9	Shri Rajdeep Singh Phogat M L A	Member
**10	Sardar Bakhshish Singh Virk M L A	Member
SECF	RETARIAT	
1	Shri Sumit Kumar Principal Secretary	

2 Shri Naren Dutt Deputy Secretary

Shri Bhupinder Singh Hooda MLA resigned from the Membership of the Committee wef 27th December 2014 and his resignation has been accepted by the Hon ble Speaker on 30th December 2014

** Sardar Bakhshish Singh Virk M L A was nominated by Hon ble Speaker as Member to serve on the Committee wef 14th January 2015 for the remaining period of 2014 15

INTRODUCTION

- I Gian Chand Gupta the Chairperson of the Committee on Local Bodies and Panchayati Raj Institutions having been authorized by the Committee in this behalf present this Fifth Report on the audit and inspection note on the accounts of Panchayat Samiti Morni (Distt Panchkula) for the period from April 2005 to March 2012 audited by the Director Local Audit Haryana
- The Committee examined/ scrutinized the audit and inspection note on the accounts of Panchayat Samiti Morni (Distt Panchkula) for the period from April 2005 to March 2012 audited by the Director Local Audit Haryana as per details given in the Report and its annotated reply submitted by the concerned Panchayat Samiti The Committee has gone into the details of the matter and has tried its level best to make its observations/ recommendations strictly as per the information/ record produced before the Committee by the concerned quarters and as per law
- 3 The Committee considered and approved this Report in its meeting held on 4th March 2015
- 4 A brief record of the proceedings of the meetings of the Committee has been kept in the Ha yana Vidhan Sabha Secretariat
- The Committee is thankful for the assistance and co operation rendered by the Director Local Audit Haryana and his officers in giving information/ record to the Committee
- The Committee is also thankful to the officers/ officials of the Haryana Vidhan Sabha for their whole hearted co operation and assistance given by them to the Committee

Chandigarh
The 4th March 2015

GIAN CHAND GUPTA Chairperson

REPORT

GENERAL

The Committee on Local Bodies and Panchayati Raj Institutions for the year 2014 15 consisting of nine Members was nominated by the Honble Speaker Haryana Vidhan Sabha on 3rd May 2014 vide Notification No LB/PRIC 1/2014/34 Shri Anand Kaushik M L A was nominated as Chairperson of the Committee by the Honble Speaker which worked upto 27th October 2014 till the dissolution of Haryana Vidhan Sabha Thereafter on the election of 13th Assembly a new Committee for the remaining period of the year 2014 15 was nominated by the Honble Speaker on 25th November 2014 vide Notification No LB/PRIC 1/2014 15/88 Shri Gian Chand Gupta M L A was nominated as Chairperson of the Committee by the Honble Speaker

The Committee hold 27 meetings during the year 2014 15 (till finalization of the Report)

REPORT

ON

THE AUDIT AND INSPECTION NOTE ON THE ACCOUNTS OF PANCHAYAT SAMITI, MORNI (DISTT PANCHKULA) FOR THE PERIOD FROM APRIL, 2005 TO MARCH, 2012, AUDITED BY THE DIRECTOR, LOCAL AUDIT, HARYANA

The Committee scrutinized the Audit and Inspection Note on the accounts of Panchayat Samiti Morni (Distt Panchkula) for the period from April 2005 to March 2012 audited by the Director Local Audit Haryana as under

(PART I LAST AUDIT)

No action was taken on the last audit note and stated to be untraceable Even annotated reply was not prepared and sent to Local Audit Haryana This was not proper Annotated reply may be prepared now and sent to this office within stipulated period and also invariably in future. However, the position of old outstanding audit paras till the conclusion of current audit was as follows.

The Committee observed that the annotated replies of the last various Audit and Inspection Notes on he accounts of Panchayat Samitl, Morni (Distt Panchkula) were not prepared and sent to the office of the Director, Local Audit, Haryana Even the action taken on the last Audit Notes for the period from March, 1990 to March, 2005 were not put up to the office of Local Audit Department Haryana as per its requirement which is serious lapse on the part of Panchayat Samiti and is highly objectionable

The Committee took it seriously and desired that immediate action should be taken by the authorities of Panchayat Samiti, Morni (Distt Panchkula) for the early settlement of the outstanding audit objections as contained in the last various Reports of the Director, Local Audit, Haryana within the prescribed period in future

(B) IRREGULAR PAYMENT

[1] Para No 10 (II) Period of Audit from 3/1990 to 9/1995

Irregular expenditure neither got recovered not regularized as yet

The Department in its written reply stated as under

According to this para expenditure has been done by Panchayat Samiti on Panchayat election. Block level tournament and Jeep repair as there is no other budget provided by the Govt. Kindly drops this para.

The Committee desired the department to get regularize the expenditure as mentioned in the concerned para with the specific sanction of the Government and thereafter its complete record alongwith the actual position in this regard be submitted to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for check up under intimation to the Committee

[2] Para No 10 (iii) Period of Audit from 10/1995 to 3/1997

Excess expenditure on the repair of jeep & POL was neither recovered nor got regularized with the sanction of Govt as yet

The Department in its written reply stated as under

In this regard letter has been written to the Govt to obtain proper sanction. The same will be shown during the next audit. Kindly drop this para

The Committee desired the department to get regularize the expenditure as mentioned in the concerned para with the specific sanction of the Government and thereafter its complete record alongwith the actual position in this regard be submitted to the concerned Circle Senior Auditor Local Audit Department at the time of next audit for check up under intimation to the Committee

[3] Para No 10 (iv) Period of Audit from 10/1995 to 3/1997

Para No 10 (iv) Period of Audit from 4/1997 to 3/1999

Expenditure as detailed in the para was neither recovered nor got regularized yet

The Department in its written reply stated as under -

The programme was organized on the Minister level for which orders had been obtained from the higher authority. Kindly drop this para. In future written sanction will be obtained.

The Committee desired that the department to submit the complete record of the sanction obtained in this regard by the Panchayat Samiti to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for check up and verifying the same and its compliance be submitted to the Committee accordingly

[4] Para No 11 (III) Period of Audit from 4/1997 to 3/1999

Payment made from 01 09 1997 to 20 10 1997 without the sanction and pass order of competent officer was neither got regularized nor any sanction was taken against the person as fault as yet

The Department in its written reply stated as under

Driver was paid salary by the Panchayat Samiti as budget was not allotted at that period and no development work was carried out due to non availability of funds. Further Service Stamps were also purchased due to shortage of funds in O.E. Head. Kindly drop these para. Vouchers was signed by the EOPS and were shown to auditors during the next audit.

The Committee desired the department to get regularize the expenditure as mentioned in the concerned para with the specific sanction of the Government and thereafter its complete record alongwith the actual position in this regard be submitted to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for check up under intimation to the Committee

[5] Para No 9 Period of Audit from 4/2001 to 3/2003

Excess expenditure on POL and repair of jeep was no got regularized as yet

The Department in its written reply stated as under

In this regard letter has been written to the Govt to obtain proper sanction. The same will be shown during the next audit. Kindly drop this para

The Committee desired the department to get regularize the expenditure as mentioned in the concerned para with the specific sanction of the Government and thereafter its complete record alongwith the actual position in this regard be submitted to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for check up and verifying the same and its compliance be submitted to the Committee accordingly

[6] Para No 9 (i) Period of Audit from 4/2003 to 3/2005

Excess expenditure Rs 14224/ on POL and repair of jeep was not regularized as yet

The Department in its written reply stated as under

In this regard letter has been written to the Govt to obtain proper sanction. The same will be shown during the next audit. Kindly drop this para

The Committee desired the department to get regularize the expenditure as mentioned in the concerned para with the specific sanction of the Government and thereafter its complete record alongwith the actual position in this regard be submitted to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for check up and verifying the same and its compliance be submitted to the Committee accordingly

[7] Para No 9 (II) Period of Audit from 4/2003 to 3/2005

Expenditure as detailed in the para on election was not recouped as yet

The Department in its written reply stated as under -

The amount shown in this para was spent on the Election of the Panches and Sarpanches. Which was actually to be spent by the Panchayat Samiti? At that time budget was not allotted by the Election Commission Haryana. In future we will adhere to this. Kindly drop this para.

The Committee desired the department to get regularize the expenditure as mentioned in the concerned para with the specific sanction of the Government and thereafter its complete record alongwith the actual position in this regard be submitted to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for check up and verifying the same and its compliance be submitted to the Committee accordingly

(C) MISCELLANEOUS

[8] Para No 11 (II) Period of Audit from 3/1990 to 9/1995

Reconciliation of Cash Book was still not done

The Department in its written reply stated as under

Reconciliation is being done now and will be shown in the net audit

After going through the written reply of the department, the Committee observed that no reply in this regard has been given by the concerned Panchayat Samiti which is a serious lapse on the part of the officer of the department. The officers should not repeat such mistake in future. However, the Committee desired that the complete record and the actual position in this regard may be submitted to the concerned circle. Senior Auditor of Local Audit Department at the time of next audit for check up. Till then this part of the para is kept pending.

[9] Para No 11 (i) Period of Audit from 10/1995 to 3/1997

Resolution of Panchayats and actual Payees receipts in support of payments released were yet not shown to audit

The Department in its written reply stated as under

The CD Grants was distributed after it was approved in the meeting of Paychayats Samities. The same was shown to the audit party. Kindly drop this para

The Committee desired that the complete record alongwith its actual position in this regard may be submitted to the concerned circle Senior

Auditor of Local Audit Department at the time of next audit for its verification and its final outcome be intimated to the Committee also

[10] Para No 11 (II) Period of Audit from 10/1995 to 3/1997

Physical verification of store/stock was yet not done

The Department in its written reply stated as under

Physical verification of Store and Stock has been carried out by the concerned officer. Kindly drop this para

The Committee desired the department to get physically verify the stock and store for the period as mentioned in this para from the concerned circle Senior Auditor of Local Audit Department at the time of next audit and its final outcome be intimated to the Committee accordingly

[11] Para No 11 (III) Period of Audit from 10/1995 to 3/1997

Classified Abstract K register and treasury pass Book duly verified was again not maintained

The Department in its written reply stated as under

Treasury pass Book has been duly verified by the Treasury Officer & will be shown next audit Kindly drop this para

The Committee desired the department to submit the classified Abstract, K Register and Treasury Pass Book to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its final outcome be intimated to the Committee also

[12] Para No 12 (i) Period of Audit from 4/1997 to 3/1999

Utilization of grants will be shown to audit besides other omissions pointed out in the para as yet

The Department in its written reply stated as under

The register pertaining to disbursement of Grants will be shown to next audit

The Committee desired the department to submit the complete record about the utilization of grants as mentioned in this para to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its check up and verification and its compliance Report be sent to the Committee also

[13] Para No 12 (II) Period of Audit from 4/97 to 3/99

Physical verification of store/ stock was not done as yet

The Department in its written reply stated as under

Physical verification of Store and Stock has been carried out by the concerned officer. Kindly drop this para

The Committee desired the department to get physically verify the stock and store for the period as mentioned in this para from the concerned circle Senior Auditor of Local Audit Department at the time of next audit and its final outcome be intimated to the Committee accordingly

[14] Para No 12 (III) Period of Audit from 4/97 to 3/99

Reconciliation of cash book was yet not done

The Department in its written reply stated as under

Reconciliation is being done now and will be shown in the next audit

The Committee desired the department to complete the job of reconciliation of Cash Book at an early date and submit it to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its compliance Report be sent to the Committee also

[15] Para No 12 (v) Period of Audit from 4/97 to 3/99

Register as detailed in the para were again not maintained

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

The Committee desired the department to submit the Register as mentioned in the para to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its compliance Report be sent to the Committee also

[16] Para No 2 (A) (I) (II) Period of Audit from 4/97 to 3/99

Record as detailed in the para was again not put up

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

The Committee desired the department to submit the Register as mentioned in the para to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its compliance Report be sent to the Committee also

[17] Para No 9 (I) Period of Audit from 4/99 to 3/01

Reconciliation of cash book with the pass book was yet not prepared

The Department in its written reply stated as under

Reconciliation is being done now and will be shown in the next audit

The Committee desired the department to complete the job of reconciliation of Cash Book at an early date and submit it to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its compliance Report be sent to the Committee also

[18] Para No 9 (II) Period of Audit from 4/99 to 3/01

Monthly consumption of petrol of Smiti Jeep was yet not worked out

The Department in its written reply stated as under

Log Book for Monthly consumption of Diesel is being maintained Kindly drop this para

The Committee desired that the complete record alongwith its actual position in this regard may be submitted to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its final outcome be intimated to the Committee also

[19] Para No 9 (v) Period of Audit from 4/1999 to 3/2001

Physical verification of store/stock was yet not done and shown to audit

The Department in its written reply stated as under

Physical verification of Store/Stock has been carried out by the concerned officer Kindly drop this para

The Committee desired that the record of Physical Verification of Store and Stock may be got verified from the concerned Circle Senior Audit of Local Audit Department at the time of next audit and its final outcome be intimated to the Committee accordingly

[20] Para No 9 (vi) Period of Audit from 4/1999 to 3/2001

Requisite register were yet not made

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

The Committee desired that the requisite register may be got verified from the concerned circle Senior Auditor of Local Audit Department at the time of next audit and its final outcome be intimated to the Committee accordingly

[21] Para No 10 (i) Period of Audit from 4/2001 to 3/2003

Annual accounts monthly accounts classified abstract and K register were not maintained as yet

The Department in its written reply stated as under

Annual accounts monthly accounts classified abstract have been prepared & will be shown in the next audit

The Committee desired that the Annual Accounts Monthly accounts classified abstract and K register which have been maintained now, be shown to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[22] Para No 10 (II) Period of Audit from 4/2001 to 3/2003

Physical verification of store/stock was not done as yet

The Department in its written reply stated as under

Physical Verification of store and stock has been carried out by the concerned officer. Kindly drop this para

The Committee desired the department to get physically verify the record of store/stock for the period mentioned in this para from the concerned circle Senior Auditor of Local Audit Department at the time of next audit and its final outcome be intimated to the Committee accordingly

[23] Para No 10 (III) Period of Audit from 4/2001 to 3/2003

Reconciliation of cash book was not done as yet

The Department in its written reply stated as under

Reconciliation is being done now and will be shown in the next audit

The Committee desired the department to submit the Cash book which has been reconciled now, to the concerned circle Senior Auditor of Local Audit Department for its verification and its final outcome be intimated to the Committee accordingly

[24] Para No 10 (IV) Period of Audit from 4/2001 to 3/2003

Budget for the year 2001 02 and 2002 03 was not got approved from D C Panchkula as yet

The Department in its written reply stated as under

In future we will adhere to this Kindly drop this para

The Committee desired the department to get approve the Budget for the yaer 2001 02 and 2002 03 from D C Panchkula at an early date and after its approval its complete record be submitted to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and compliance be sent to the Committee accordingly

[25] Para No 10 (v) Period of Audit from 4/2001 to 3/2003

Requisite register were yet not made

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

The Committee desired the department to submit the requisite registers as mentioned in the para to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and compliance be sent to the Committee accordingly

[26] Para No 10 (vi) Period of Audit from 4/2001 to 3/2003

Monthly consumption of diesel was not prepared and average consumption of diesel was not worked out as yet

The Department in its written reply stated as under

Log Book for Monthly consumption of Diesel is being maintained Kindly drop this para

The Committee desired the department to show the Log Book for Monthly consumption of Diesel to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[27] Para No 7 Period of Audit from 4/2003 to 3/2005

Rs 8350/ as arrear on account of contribution towards Haryana Sanwad and Rs 179005/ on accounts of sports fund not recovered as yet

The Department in its written reply stated as under

There is no source of income of Panchayat Samiti and Gram Panchayat in this Block hence no recovery has been made. However, the department is taking necessary measures to initiate recovery. Kindly drop this para

The Committee desired the department to make sincere and vigorous efforts to recover an arrear on account of contribution towards Haryana Sanwad as well as on accounts of sports fund as mentioned in the para from the concerned quarters at an early date and progress of recovery be intimated to the Committee as well as Local Audit Department accordingly

[28] Para No 10 (II) Period of Audit from 4/2003 to 3/2005

Resolution of Panchayats and Utilization Certificate of these grants released were yet not shown to audit

The Department in its written reply stated as under

The Grants was distributed after it was approved in the meeting of Panchayats Samities. The U.C. s of grants are being collected from the Gram Panchayats. Kindly drop this para.

The Committee desired the department to submit the record of Resolution of Panchayats and Utilization certificates of these grants distributed to the Gram Panchayats to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[29] Para No 10 (III) Period of Audit from 4/2003 to 3/2005

Annual accounts Monthly accounts Classified Abstract and K register were not maintained as yet

The Department in its written reply stated as under

Annual accounts monthly accounts classified abstract have been prepared & will be shown in the next audit

The Committee desired the department to submit the record of Resolution of Panchayats and Utilization certificates of these grants distributed to the Gram Panchayats to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[30] Para No 10 (iv) Period of Audit from 4/2003 to 3/2005

Physical verification store/stock was not done as yet

The Department in its written reply stated as under

Physical Verification of Store and Stock has been carried out by the concerned officer. Kindly drop this para

The Committee desired the department to submit the record of Resolution of Panchayats and Utilization certificates of these grants distributed to the Gram Panchayats to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[31] Para No 10 (v) Period of Audit from 4/2003 to 3/2005

Reconciliation of Cash book with the Pass book was yet not prepared

The Department in its written reply stated as under

Reconciliation is being done now and will be shown in the next audit

The Committee desired the department to submit the record of Resolution of Panchayats and Utilization certificates of these grants distributed to the Gram Panchayats to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[32] Para No 10 (vi) Period of Audit from 4/2003 to 3/2005

Budget for the year 2003 04 2004 05 was not got approved from D C Panchkula as yet

The Department in its written reply stated as under

In future we will adhere to this Kindly drop this para

The Committee desired the department to submit the record of Resolution of Panchayats and Utilization Certificates of these grants distributed to the Gram Panchayats for the period 2003 04 and 2004 05 to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[33] Para No 10 (viii) Period of Audit from 4/2003 to 3/2005

Monthly consumption of diesel was not prepared and average consumption of diesel was not worked out as yet

The Department in its written reply stated as under

Log Book for Monthly consumption of Diesel is being maintained Kindly drop this para

The Committee desired the department to submit the record of Resolution of Panchayats and Utilization certificates of these grants distributed to the Gram Panchayats to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification

OBSERVATION/RECOMMENDATION OF THE COMMITTEE

After going through the written reply of the concerned department the Committee observed that the outstanding audit objections are pending for a long time and the concerned department is not paying any attention in this regard which is a serious lapse on the part of the officers of the Panchayat Samiti Morni

The Committee took it seriously and recommends that immediate action should be taken by the department as well as the authorities of Panchayat Samiti Morni (Distt Panchkula) for an early settlement of the outstanding audit objections as contained in the last various Reports of the Director Local Audit Haryana by furnishing the latest annotated replies to the audit paras pending from June 1995 till date to the Local Audit Department within the prescribed period. The department should also apprise the Committee about the action taken in such Reports accordingly.

(PART II PRESENT AUDIT)

[34] Para No 2 A Record not put

The following record was again not put up this was not proper the requisite record may be traced out/obtained now and put up at the time of next audit

- 1 Demand and collection register of sports fund and Haryana Samwad
- 2 ECR
- 3 Stock register and photo state register

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

There is no source of income of Paychayat samiti and Gram Panchayat in this Block hence no recovery has been made. The Stock Register has been prepared & will be shown in the next audit.

After going through the written reply, the Committee observed that the reply given is an interim reply and also is unsatisfactory as in it the department has not given any information about the record of i) Demand and Collection register of sports fund and Haryana Samwad II) E C R and III) Stock Register and Photostat Register which was not available/put up at the time of audit The non production of record for audit was highly objectionable

The Committee desired that the concerned record may be traced out, maintained/ completed now and should be submitted to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for verification

The Committee also desired that the Executive officer, Panchayat Samiti should make sincere and vigorous efforts to effect the recovery of arrears at an early date and progress of recovery be intimated to the Committee as well as to the Local Audit Department accordingly

[35] Para No 3 Financial Position

The financial position of Samiti Fund is exhibited in Appendix C to this not that is comparative form

The Department in its written reply stated as under

There is no need to point out But still we are engaged to improve the Financial Position

After going through the written reply of the department, the Committee find some variations in the amounts as mentioned in the

Appendix C to this note which is a comparative form. The Committee observed that the opening balance amount of the year 2006 07 is not same as it should be equal to the closing balance amount of the year 2005 06 and the same position is of the year 2009 10 and 2008 09

The Committee desired that the complete record and the actual position in this regard may be submitted to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its final outcome be intimated to the Committee also

[36] Para No 4 Audit Fee

Fee from the present audit worked out to 49 940/ as detailed below EOPS Morni was requested wide senior auditor requisition. No special 1 dated 13 07 2012 to credit the same into Govt Treasury under Head 0070 other administrative services B non-tax revenue 110 Fee for the Govt Audit (State) and send original challan to this office for verification and returned

Sr No	Particulars	Date/days	Rate	Amount
1	Senior auditor	18 06 2012 to 22 06 2012 (5 days)	2270 per day	
2		25 06 2012 to 29 06 2012 (5 days)		
3		02 07 2012 to 06 07 2012 (5 days)		
4		09 07 2012 to 13 07 2012 (5 days)		
5		16 07 2012 to 17 07 2012 (2 days)		49940/

Previous Audit Fee for the period 4/2003 to 3/2005 amounting to Rs 5250/ is still outstanding. The same may be deposited in to Govt. Head ibid at an early dated and sent the treasury Challan to this office for verification.

The Department in its written reply stated as under

There is no source of income of Panchyayat Samiti hence the department is unable to pay Audit fee. Kindly accord your sanction to waive off the audit fees.

After going through the written reply of the department, the Committee observed that the authorities of Panchayat Samiti, Morni (Distt

Panchkula) has not deposited the audit fee of the Local Audit Department from 4/2003 to till date which is a serious lapse on the part of the officers of the concerned department. The Committee desired the department to deposit the audit fee from 4/2003 to till date in the Govt. Head as mentioned in the para at an early date and its compliance be shown to the Committee accordingly.

[37] Para No 7 Arrear

Arrear aggregating to Rs 15350/ on account of contribution towards Haryana Sanwad and Rs 539005/ on account of sports fund were as on 31 03 2012 as detailed in Appendix B to this note Strenuous efforts may be made to liquidate the arrear at an early date Relevant record I e D & C Register in respect of sports fund and Haryana Sanwad were not maintained This is irregular Requisite register may also be started forth with brought upto dated and shown at the time of next audit

The Department in its written reply stated as under

There is no source of income of Panchayat Samiti and Gram Panchayat in this Block hence no recovery has been made

After going through the written reply of the department, the Committee observed that arrears aggregating to Rs 15350/- on account of contribution towards Haryana Samwad and Rs 539005/ on account of Sports Fund as detailed in Appendix B' to this note were due as on 31 03 2012 and no strenuous efforts have been made by the concerned authorities in this regard The Committee was surprised to know that the Demand and Collection register of Sports Fund and Haryana Samwad were not maintained by the department

The Committee desired the department to make sincere and vigorous efforts to recover the arrears

The Committee also desired to maintain the Demand and Collection register of Spots Fund and Haryana Samwad and submit it to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its compliance be shown to the Committee accordingly

[38] Para No 9 (I) IRREGULAR AND EXCESS PAYMENT

Expenditure incurred on POL and repair of jeep

The expenditure as detailed below was incurred on POL and repair of Jeep during the period under audit in excess of limit prescribed by the Govt vide Sr No 18 Rule 52 (a) of Panchayat Raj Finance Budget Accounts Audit Taxation Rules 1996 The excess amount either be got regularized with the sanction of Govt made good from the defaulter and compliance shown at the time of next audit

Sr No	Period	Expenditure	Limit	Excess
1	4/2006 to 3/2007	33867 00	18000 00	15867 00
2	4/2007 to 3/2008	26796 00	18000 00	8796 00
3	4/2008 to 3/2009	37531 00	18000 00	1953 00
4	4/2009 to 3/2010	39413 00	18000 00	21413 00
5	4/2010 to 3/2011	90106 00	18000 00	72106 00
6	4/2011 to 3/2012	52660 00	18000 00	34660 00
7	4/2005 to 3/2006	18734 00	18000 00	734 00

Detail of expenditure on the repair of jeep

Sr No	Period	Expenditure	Limit	Excess
1	4/2006 to 3/2007	7351 00	5000 00	2351 00
2	4/2008 to 3/2009	17755 00	5000 00	12755 00
3	4/2009 to 3/2010	16239 00	5000 00	11239 00
4	4/2010 to 3/2011	45078 00	5000 00	40078 00
5	4/2011 to 3/2012	14940 00	5000 00	9940 00

The Department in its written reply stated as under

In this regard letter has been written to the Govt to obtain proper sanction. The same will be shown during the next audit. Kindly drop this para

The Committe desired that the expenditure incurred in excess of prescribed limit by the Government as well as irregular avoidable payment as detailed in this para during the period under audit be got regularized with the specific sanction of the Government and thereafter the complete record and the actual position in this regard be submitted to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its check up and final adjustment in the accounts of Panchayat Samiti, Morni under intimation to the Committee

[39] Para No 9 (III) IRREGULAR AND EXCESS PAYMENT

The expenditure incurred out of Samiti fund for various purposes was not valid charges on the Samiti fund

The below noted expenditure was incurred out of Samiti fund for the purpose given against each which is not valid charges on the Samiti fund under Rule 36 of Haryana Panchayati Raj Budget Accounts Taxation and works Rules 1996

Voucher No	Date	Amount	Particular	
13	28 07 2005	450 00	Cost of two khas and bedsheets	
15	28 07 2005	500 00	Purchase of darr and chader	
16	28 07 2005	1459 00	Purchase of Bartan Cooker Glass Jug etc	
17	28 07 2005	977 00	Purchase of Bucket Plates etc	
18	28 07 2005	1285 00	Purchase of Dari etc	
55	03 02 2010	400 00	Purchase of Tawa etc	
56	03 02 2010	490 00	Purchase of Tea set	
63	24 02 2010	20127 00	Repair of Jeep (E O can sanction upto Rs 5000/)	
66	22 02 2010	7650 00	Purchase of track suit without prior permission of competent authority and without quotation	
85	18 04 2010	1000 00	Rent for sending ballot peti	
90	29 04 2010	5410 00	Purchase of stationery without sanction of competent authority quotation	
91	29 04 2010	1600 00	Purchase of table cloth without quotation	
99	29 04 2010	300 00	Purchase of two pension sets	
102	29 04 2010	300 00	Payment of diesel enter in cash book 5889 instead of Bills Rs 5589/	
88	19 04 2010	17798 00	Purchase of 4 Jeep tyre without sanction of competent Authority and without approved source	
72	29 08 2011	9298 00	Regarding samelan at Jind	
73	29 08 2011	5450 00	Regarding samelan at Jind	
74	29 08 2011	10500 00	Regarding samelan at Jind	
75	29 08 2011	2100 00	Regarding samelan at Jind	
76	29 08 2011	3570 00	Regarding samelan at Jind	

The Department in its written reply stated as under

The mentioned items were purchased for EOPS Morni. These items ere purchase for meetings. Sammelen of Panch Sarpanch and other programmes held by the Panchayat Samiti.

As per instructions of the Govt the block level & Distt Level Sports Tournament are being organized. The same are organized on limited expenses as such Track Suit were distributed to the winning team as prizes as per Govt instructions.

In future we will adhere to this Kindly drop this para

Rs 300/ has been recovered from the respective employee and has been deposited in Panchayat Samiti Fund vide receipt No 841 Book No 9 dated 12 07 2013 Kindly drop this para

Rs 300/ has been recovered from the respective employee and has been deposited in Panchayat Samiti Fund vide receipt No 842 Book No 9 dated 12 07 2013 Kindly drop this para

The tyre were purchased after the approval from EOPS Morni. Due to hilly area and frequent land slide the roads are often damaged due to which tyres are replaced frequently

With regards to the mentioned amounts as per instructions of the Government meeting of Sarpanches and Panches was organized at Jind The entire expenses on the conveyance and refreshment were to be borne by the Panchayat Samiti Kindly drop this para

After going through the written reply of the department, the Committee observed that the expenditure incurred out of Samiti fund for various purposes as mentioned in this part of the para was not valid charges as pointed out by the audit party as no prior approval was taken in this regard. The department should follow the rules and instructions issued by the Government in this regard in toto in future.

The Committee desired the department to get regularize the expenditure incurred out of Samiti fund for various purposes as mentioned in this para with the specific sanction of the Government and thereafter the complete record alongwith actual position in this regard be submitted to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its check up and verification and final adjustment in the accounts of Panchayat Samiti, Morni under intimation to the Committee

[40] Para No 10 (i) Miscellaneous

Resolution and Utilization of Grant were not shown to audit

The following grants were issued to the panchayat as detailed below but resolution and utilization of these grants were no shown to audit utilization certificate may be obtained now and shown at the time of next audit

1	G P Kheri Plasra	20000/
2	G P Ladhwala	21000/
3	G P Tikkat Hill	25420/
4	G P Dharwala Street	16500/
5	G P Dharwala water tank	5000/
6	G P Bhoj Plasra	1051/
7	PS Morni building repair	5469/

The Department in its written reply stated as under

The copy of resolutions is being obtained from the Gram Panchayats & the same will be shown in the next audit

The Committee desired the department to obtain the copy of resolutions from the concerned Gram Panchayats and thereafter to submit the Utilization certificates of the said grants to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its check up and final adjustment in the accounts of Panchayat Samiti, Morni under Intimation to the Committee

[41] Para No 10 (II) Miscellaneous

Annual Accounts Monthly Accounts Classified extract and K register were not maintained. These may be maintained now and brought up to date and shown at the time of next audit

The Department in its written reply stated as under -

The registers have been prepared & will be shown in the next audit

The Committee desired the department to maintain Annual accounts, Monthly accounts, Classified extract and K register uptodate and thereafter to submit the same to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification and final adjustment in the accounts of Panchayat Samiti, Morni under intimation to the Committee

[42] Para No 10 (III) Miscellaneous

Physical verification of Store/Stock was not done for the period under audit which may be done now and result of verification shown at the time of next audit

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

The Committee desired the department to submit the register of store/stock for the period under audit to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification under intimation to the Committee

[43] Para No 10 (IV) Miscellaneous

Reconciliation of Cash book was not done

Reconciliation of cash book was not done for the period under audit which may be reconciled now and shown at the time of next audit

The Department in its written reply stated as under

The egisters have been prepared & will be shown in the next audit

The Committee desired the department to reconcile the Cash book for the period under audit now and submit the same to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its check up under intimation to the Committee

[44] Para No 10 (v) Miscellaneous

Budget for the year 2005 06 to 2011 12 was not approved form the Deputy Commissioner Panchkula

Budget for the year 2005 06 to 2011 12 was not approved from Deputy Commissioner Panchkula as required vide rule of 7 of Panchayati Raj Finance Budget Accounts Rule 1996 The budget may be got approved now and shown at the time of next audit

The Department in its written reply stated as under

Reconciliation is being done now & will be shown in the next audit

The Committee desired the department to get approve the Budget for the year 2005 06 to 2011 12 from the Deputy Commissioner, Panchkula as a special case and its compliance be shown to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification under intimation to the Committee

[45] Para No 10 (vi) Miscellaneous

Various Registers were not maintained for the period under audit

The following register were not maintained which may be started forthwith brought up to date and shown at the time of next audit

- (a) K register
- (b) Monthly accounts FBA 8
- (c) Pay check register FBA 26
- (d) Treasury pass book duly verified by the Treasury officer

The Department in its written reply stated as under

The registers have been prepared & will be shown in the next audit

The Committee desired the department to submit the K register, Monthly accounts FBA 8, Pay check register FBA 26 and treasury Pass Book duly verified by the Treasury officer to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification under intimation to the Committee

[46] Para No 10 (vii) Miscellaneous

Monthly consumption of Diesel was not worked out for the period under audit

Monthly consumption of Diesel was not worked out for the period under audit was irregular. The needful may be done now and shown at the time of next audit.

The Department in its written reply stated as under

Log Book for Monthly consumption of Diesel is being maintained

The Committee desired the department to submit the Log Book for Monthly consumption of Diesel worked out for the period under audit to the concerned circle Senior Auditor of Local Audit Department at the time of next audit for its verification under intimation to the Committee

Appendix B

Referred to in Para 7 of Draft Audit Note for the period 4/2005 to 3/2012

Statement of Haryana Sanwad and Sports Fund for the year 2005 06 to 2011 12

Sr No	Nature of Head	Year	QВ	Demand	Total	Recovery	СВ
1	Haryana Sanwad	2005 06	8350	1000	9350		9350
		2006 07	9350	1000	10350		10350
		2007 08	10350	1000	11350		11350
	_	2008 09	11350	1000	12350		12350
		2009 10	12350	1000	13350		13350
		2010 11	13350	1000	14350		14350
		2011 12	14350	1000	15350		15350
2	Sports Fund	2005 06	179005	4000	219005		219005
	_	2006 07	219005	4000	259005		259005
		2007 08	259005	4000	299005		299005
		2008 09	299005	6000	359005		359005
		2009 10	359005	6000	419005		419005
		2010 11	419005	6000	479005		479005
		2011 12	479005	6000	539005		539005

Appendix C

The financial Position of Panchayat Samiti Morni during the period from 2005 06 to 2011 12 were as under (Appendix C)

Period	2005 06 (Rs)	2006 07 (Rs)	2007 08 (Rs)	2008 09 (Rs)	2009 10 (Rs)	2010 11 (Rs)
Opening Balance	196078 00	71096 00	70018 00	208854 00	154210 00	106957 00
Receipt during year	535407 00	802524 00	1242434 00	1106151 00	134578 00	162688 00
Total	731485 00	873620 00	1312452 00	1315005 00	288788 00	269645 00
Expenditure	187857 00	803602 00	1103598 00	1146804 00	181831 00	171264 00
Closing Balance	543628 00	70018 00	208854 00	168201 00	106957 00	98381 00

Note On dated 31 03 2006 Rs 493732 00 balance in PLA A/C No 8448 in Sub Treasury Morni was deposited in Receipt Head 2515 by the T O Hence the balance in PLA A/C in Nil

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